## OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED FOR THE ATTENTION OF PUBLIC SHAREHOLDERS OF

## UV BOARDS LIMITED

(THE "TARGET COMPANY") (CIN L65910TN1988PLC016616)

Registered Office: 572, Anna Salai, Teynampet, Chennai -600 018.

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This Offer Opening Public Announcement ("Pre Offer Advertisement") is being issued by D&A Financial Services (P) Ltd. ("Manager to the Offer"), on behalf of M/s Uniply Industries Limited ("Acquirer") pursuant to and in compliance to Regulation 18(7) of the SEBI (SAST) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations, 2011") in respect of the Open Offer to acquire up to 3,20,43,141 (Three Crores Twenty Lakhs Forty Three Thousand One Hundred Forty One) fully paid up equity shares of face value of Rs.2/- each, constituting 26% of the post preferential paid up equity share capital of UV Boards Limited (hereinafter referred to as "Target Company"). The Detailed Public Statement ("DPS") with respect to the aforementioned Offer was made on Tuesday, August 22, 2017 and was published in the following newspapers:

Publication	Editions	
Business Standard (English)	All Editions	
Business Standard (Hindi)	All Editions	
Mumbai Lakshadweep (Marathi)	Mumbai Edition	
Malai Sudhar (Tamil)	Chennai Edition	

This Pre Offer Advertisement is to be read together with: (a) the Public Announcement dated August 11, 2017 ("PA"); (b) the Detailed Public Statement published on August 22, 2017 ("DPS") in the above newspapers (c) the Draft Letter of Lffer dated August 29, 2017 ("DLOF") and (d) the Letter of Offer dated October 14, 2017 ("LOF" or "Letter of Offer").

1. The Offer price is Rs. 25/- (Rupees Twenty Five only) per fully paid up Equity Share of Face Value of Rs. 2/- (Rupees Two Each Only) of the Target Company. The Offer Price is payable in Cash. There has been no revision in the Offer Price.

- 2. The Committee of Independent Directors of the Target Company (hereinafter referred to as "IDC") has recommended that the Offer Price of Rs. 25/- (Rupees Twenty Five only) per Share is fair and reasonable and is in conformity with SEBI (SAST) Regulations, 2011. The recommendations of the IDC were published on October 24, 2017 in the same newspapers in which the DPS was published. 3
- This Offer is not a competing Offer in terms of Regulations 20 of the SEBI (SAST) Regulations, 2011. The Letter of Offer ("LoF") dated October 14, 2017 has been dispatched to the eligible shareholders of the Target Company on October 4 17 2017
- 5. The Letter of Offer along with Form of Acceptance -cum- Acknowledgement ('Form of Acceptance') would also be available at SEBI website (http://www.sebi.gov.in). Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
  - In case of physical shares: An eligible person may participate in the Offer by confirming their consent to participate in this Offer on terms and conditions of this Offer as set out in the PA, DPS and the LoF. They can participate by submitting an application to the selling member on plain paper giving details regarding their shareholding and relevant documents mentioned in the LoF. The selling member(s)/investor have to deliver the physical share certificate and other relevant documents along with the Transfer Registration Slip ("TRS") to the Registrar and Transfer Agent ("RTA") by registered post, speed post or courier or hand delivery. Physical share certificate and other relevant documents will have to reach RTA within 2 (Two) days from the closure of Offer. The envelope should be superscribed as "UV Boards- Open Offer".
  - In case of dematerialized shares: An Eligible person may participate in the Offer by approaching their broker/selling member and tender shares in the open offer as per the procedure as mentioned in the LoF along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on Wednesday, August 6. 30, 2017. All observations received from SEBI by way of their letter no. SEBI/HO/CFD/DCR1/OW/P/2017/24458/1 dated October 06, 2017 in terms of Regulation 16(4) of the SEBI (SAST) Regulations has been incorporated in the LoF.
- There have been no material changes in relation to the Open Offer since the date of the Public Announcement ("PA"), save as otherwise 7. disclosed in the DPS. LoF.
- The Open Offer will be implemented by the Acquirer through Stock Exchange Mechanism as provided under the SEBI (SAST) 8. Regulations and the SEBI Circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/ 131 dated December 9, 2016, as may be amended from time to time. For further details, please refer to Point no. 8 titled "Procedure for Acceptance and Settlement of the Offer" on page 21 of the LoF.
- As on date, to the best knowledge and belief of the Acquirer, as of the date of this Pre Offer Advertisement, there are no other statutory 9 approvals required to implement this Offer. If any other statutory approvals are required or become applicable prior to the completion of the Offer, the Offer shall also be subject to the receipt of such other statutory approvals.
- The Schedule of Activities has been revised and the necessary changes have been incorporated in the Letter of Offer at all the relevant 10 places. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and

	the same is as under:				
Sr. No.	Activity	Original Schedule Dates & Days	Revised Schedule Dates & Days		
1	Date of Public Announcement ("PA")	August 11, 2017 (Friday)	August 11, 2017 (Friday)		
2	Date of Publication of Detailed Public Statement ("DPS")	August 22, 2017 (Tuesday)	August 22, 2017 (Tuesday)		
3	Filing of the Draft Letter of Offer to SEBI	August 30, 2017 (Wednesday)	August 30, 2017 (Wednesday)		
4	Last Date for a Competing Offer(s)	September 13, 2017 (Wednesday)	September 13, 2017 (Wednesday)		
5	Identified Date*	September 26, 2017 (Tuesday)	October 10, 2017 (Tuesday)		
6	Date by which Letter of Offer will be dispatched to the shareholders	October 04, 2017 (Wednesday)	October 17, 2017 (Tuesday)		
7	Last Date for revising the Offer Price/ number of shares.	October 06, 2017 (Friday)	October 23, 2017 (Monday)		
8	Date by which of the Committee of the Independent Directors of the Target Company shall give its recommendations.	October 09, 2017 (Monday)	October 24, 2017 (Tuesday)		
9	Date of Publication of Offer Opening Public Announcement	October 10, 2017 (Tuesday)	October 25, 2017 (Wednesday)		
10	Date of Commencement of Tendering Period (Offer Opening date)	October 11, 2017 (Wednesday)	October 26, 2017 (Thursday)		
11	Date of Expiry of Tendering Period (Offer Closing date)	October 26, 2017 (Tuesday)	November 08, 2017 (Wednesday)		
12	Last Date of communicating rejection /acceptance and payment of consideration for applications accepted/return of unaccepted share certificates/	November 9, 2017 (Thursday)	November 22, 2017 (Wednesday)		

credit of unaccepted Equity Shares to Demat Account.

\*The Identified Date is only for the purpose of determining the Equity Shareholders as on such date to whom the Letter of Offer has been mailed. It is clarified that all the equity shareholders of the Target Company (registered or unregistered) of the Equity Shares (except the Acquirer) are eligible to participate in this Offer at any time prior to the Offer Closing Date.

In para 5.5(Financial Highlights of the Target Company) on Page 15 of the Letter of Offer, the sentence may be read as "The Brief Audited 11. Financial Details of the Target Company for the preceding three financial years and for quarter ended June 30, 2017".

12. The Target Company has intimated BSE on October 23, 2017 about the appointment of Mr. Sunil Kumar Deo as the Company Secretary and Compliance Officer and Mr. George Ninan as the Chief Financial Officer with effect from October 23, 2017.

13. Capitalized terms used but not defined in this Advertisement shall have the same meanings assigned to terms in the Public Announcement and/or DPS and/or DLOO and/or LOF.

14. The Acquirer, its promoters and its Directors accepts full responsibility for the information contained in this Offer Opening Public Announcement and also will be responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations, 2011 and subsequent amendments thereto and for the information (other than such information as has been provided or confirmed by the Target Company) contained in this Pre Offer Advertisement.

15. A copy of This Offer Opening Public Announcement will also be available on SEBI's website at www.sebi.gov.in



Place : Mumbai

## D & A FINANCIAL SERVICES (P) LIMITED

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